CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha, Member

Petition No. 27/2003

In the matter of

Provisional Approval of Generation Tariff of Chamera HEP Stage-II for the period 1.7.2003 to 31.3.2004 Under Regulation 79 (i) of the CERC (Conduct of Business) Regulations 1999 and Section 13 of the ERC Act, 1998.

And in the matter of

National Hydro Electric Power Corporation Ltd.		Petitioner
	Vs	
1.	Punjab State Electricity Board, Patiala	
2.	Haryana Vidyut Prasan Nigam Ltd., Panchkula	
3.	Delhi TRANSCO Ltd., Delhi	
4.	Uttar Pradesh Power Corporation Ltd., Lucknow	
5.	Uttaranchal Power Corporation Ltd., Dehradun	
6.	Rajashan Rajya Vidyut Prasaran Nigam Ltd., Jaipur	
7.	Himachal Pradesh State Electricity Board, Shimla	
8.	Power Development Department, J&K	
9.	Engineering Dept., Chandigarh	Respondents

ORDER

Notice for hearing of the petition on 12.8.2003 has already been issued.

Meanwhile, on scrutiny of the petition, the following observations have been made:

- (a) The anticipated date of completion of the project is stated to be 1.7.2003. It is not clear whether all the three units were to be declared under commercial operation on that date or any one or more of them.
- (b) It is not clear whether Chamera Stage II is a purely run-of-river project or it has diurnal pondage for peaking purposes. In later case, the information

regarding number of hours for which the station would provide peaking support to the system has also not been furnished.

- (c) The exact cost of the project with ICHC mixed credit amounting to Rs.1684.0 crore includes an expenditure of Rs.150 crores by the petitioner, the details of which have not been furnished.
- (d) The project has been commissioned a year ahead of the schedule, which would have resulted in reduction in IDC, the details of which are not furnished.
- (e) The auditor's certificate annexed to the petition relates to period ending 31.3.2001. The up-to-date audited expenditure of the project has not been filed.

4. The petitioner is directed to furnish further details/clarifications on the above noted issues, duly supported by affidavit with advance copy to the respondents. The affidavit shall be filed latest by 8.8.2003.

5. List this petition on 12.8.2003 as already directed.

Sd/-(K.N. SINHA) MEMBER Sd/-(G.S. RAJAMANI) MEMBER

Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 23rd July, 2003